HIGH COURT OF CHHATTISGARH, BILASPUR ROSTER

Following shall be the **Roster** for the High Court of Chhattisgarh, Bilaspur with effect from **04.03.2024** till further orders:-

	DIVISIO	ON BENCH
		> All Writ Matters of Division Bench
		(Except against the order of Tribunal constituted under Article 323-A & 323-B of the Constitution of India & matter relates to Ultra Vires upto the year 2022)
	<u>Division Bench – I</u>	Public Interest Litigation Petitions.
	Hon'ble the Chief Justice & Hon'ble Mr. Justice Ravindra Kumar Agrawal	Writ Appeal from the year 2023 onwards
01.		Habeas Corpus Petitions.
		Criminal Appeal from the year 2022 onwards
		Writ Petition (Cr.)
		Contempt Petition (Criminal)
		 Application for leave to appeal U/s 378 Cr.P.C. (Motion hearing matters)
	<u>Division Bench – II</u>	Tax Cases including Writ Appeals of Tax Cases.
		Commercial Division Bench Cases.
02.	Hon'ble Mr. Justice Goutam Bhaduri &	All Civil Matters of Division Bench.
02.	Hon'ble Mr. Justice Radhakishan Agrawal	Company Appeal.
		> Criminal Appeal from the year 2020 to 2021
03.	Division Bench – III Hon'ble Mr. Justice Sanjay K. Agrawal & Hon'ble Mr. Justice Sanjay Kumar Jaiswal	All Criminal Matters of Division Bench. (Except Criminal Appeal from the year 2020 onwards and Application for leave to appeal U/s 378 Cr.P.C. (Motion hearing matters))
		Writ Appeal upto the year 2022
		All Writ Matters of Division Bench (Against the order of Tribunal constituted under Article 323-A & 323-B of the
		Constitution of India & matter relates Ultra Vires upto the year 2022.

	SINGLE BENCH		
01.	Special Bench Hon'ble the Chief Justice	 Application under sub-Section (4) or sub-Section (5) or sub-Section (6) of Section 11 of the Arbitration & Conciliation Act. Petitions under Section 482 Cr.P.C. and Cr.M.P. upto the year 2017. Criminal Revision from the year 2013 to 2015 (except Criminal Revision against Acquittal) Transfer Petition (Criminal) Specially assigned cases. (At 2:15 PM or after completion of DB-I list whichever is earlier) 	
02.	Special Bench Hon'ble Mr. Justice Goutam Bhaduri	 All nature of Writ Petitions (WP) upto the year 2006. Tied up matters (Friday at 2:15 PM or after completion of DB-II list whichever is earlier) 	
03.	Special Bench Hon'ble Mr. Justice Sanjay K. Agrawal	 Civil Revision upto the year 2020 Tied up matters (Friday at 2:15 PM or after completion of DB-III list whichever is earlier) 	
04.	Single Bench - I Hon'ble Mr. Justice Sanjay Agrawal	 Criminal Appeals from the year 2004 to 2005. Writ Petition (C) upto the year 2017 Tied up matters 	
05.	Single Bench - II Hon'ble Mr. Justice Arvind Singh Chandel	 Criminal Revision against Acquittal Acquittal Appeals and Leave to Appeals up to the year 2018. Tied up Matters. 	
06.	Single Bench - III Hon'ble Mr. Justice Parth Prateem Sahu	 ➤ All Bail Applications under Section 439 Cr.P.C. ➤ Appeals under Section 14A of the Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Act, 1989, arising out of order of the Special Court under Section 438 Cr.P.C. and 439 Cr.P.C. ➤ Criminal References (SB) ➤ Criminal Revision from the year 2016 onwards (except Criminal Revision against Acquittal). ➤ Contempt Case (Civil) of the year 2023 ➤ Tied up Matters. 	
07.	Single Bench - IV Hon'ble Mrs. Justice Rajani Dubey	 Second Appeals. First Appeals. Transfer Petition (Civil). All other Civil Matters which have not been assigned to any Single Bench. Writ Petition (Service) of the year 2019. Contempt Case (Civil) of the year 2024 Tied up matters 	
08.	Single Bench - V Hon'ble Mr. Justice Narendra Kumar Vyas	 Writ Petition (Service) from the year 2020 onwards Tied up matters 	

Single Bench - VI Hon'ble Mr. Justice Naresh Kumar Chandravanshi 10. Hon'ble Mr. Justice Deepak Kumar Tiwari 11. Hon'ble Mr. Justice Deepak Kumar Tiwari 12. Single Bench - IX Hon'ble Mr. Justice Rakesh Mohan Pandey 13. Special Bench Hon'ble Mr. Justice Rakesh Mohan Agrawal 14. Special Bench Hon'ble Mr. Justice Rakesh Mohan Agrawal 15. Special Bench Hon'ble Mr. Justice Rakesh Mohan Pandey 16. Special Bench Hon'ble Mr. Justice Rakesh Mohan Agrawal 17. Special Bench Hon'ble Mr. Justice Rakesh Mohan Agrawal 18. Special Bench Hon'ble Mr. Justice Rakesh Mohan Agrawal 19. Special Bench Hon'ble Mr. Justice Rakesh Mohan Agrawal 19. Criminal Revisions upto the year 2018 except Criminal Revision against Acquittal) 19. Miscellaneous Appeal (Motor Vehicle Act) to a proper to the year 2018 onwards. 19. Criminal Revisions upto the year 2018 onwards. 19. Criminal Appeal upto the year 2012 (except Criminal Revision against Acquittal) 19. Miscellaneous Appeal (Motor Vehicle Act) upto the year 2016. 20. Tied up matters 20. Criminal Appeal upto the year 2018 onwards. 20. Criminal Appeal upto the year 2018 onwards. 20. Criminal Appeal of the year 2018 onwards. 20. Criminal Appeal of the year 2018 onwards. 20. Criminal Appeal of the year 2002 onwards. 20. Criminal Appeal of the year 2003 (At 2:15 PM or after completion of DB-I list whichever is earlier) 20. Criminal Appeal of the year 2003 (At 2:15 PM or after completion of DB-I list whichever is earlier) 20. Criminal Appeal of the year 2003 (At 2:15 PM or after completion of DB-I list whichever is earlier) 20. Criminal Appeal of the year 2003 (At 2:15 PM or after completion of DB-I list whichever is earlier) 20. Criminal Appeal from the year 2011 onwards 20. Criminal Appeal from the year 2011 onwards 20. Criminal Appeal from the year 2011 onwards			
Single Bench - VII	09.	Hon'ble Mr. Justice Naresh Kumar	 Cr.M.P. from the year 2018 onwards. All Bail Applications under Section 438 Cr.P.C. Writ Petition (T). Writ Petition under Article 227 Constitution of India. Writ Petition (L).
10. Hon'ble Mr. Justice Deepak Kumar Tiwari 11. Single Bench - VIII 11. Hon'ble Mr. Justice Sachin Singh Rajput 12. Single Bench - IX Hon'ble Mr. Justice Rakesh Mohan Pandey 13. Special Bench Hon'ble Mr. Justice Radhakishan Agrawal 14. Special Bench Hon'ble Mr. Justice Radhakishan Agrawal 15. Special Bench Hon'ble Mr. Justice Radhakishan Agrawal 16. Special Bench Hon'ble Mr. Justice Ravindra Kumar Agrawal 17. Special Bench Hon'ble Mr. Justice Radhakishan Agrawal 18. Special Bench Hon'ble Mr. Justice Radhakishan Agrawal 19. Criminal Revisions upto the year 2018 onwards. 10. Tied up matters. 10. Criminal Revisions upto the year 2018 onwards. 11. Tied up matters. 12. Criminal Revisions upto the year 2012 (except Criminal Revision against Acquittal) 13. Miscellaneous Appeal (Motor Vehicle Act) upto the year 2016. 14. Tied up matters 15. Special Bench Hon'ble Mr. Justice Sanjay Kumar Jaiswal 16. Special Bench Hon'ble Mr. Justice Ravindra Kumar Agrawal 16. Single Bench - X Hon'ble Mr. Justice Arvind Kumar Verma 16. Single Bench - X Hon'ble Mr. Justice Arvind Kumar Verma 16. Criminal Appeal (Motor Vehicle Act) from the year 2020 onwards. 16. Criminal Appeal of the year 2003 (At 2:15 PM or after completion of DB-I list whichever is earlier) 16. Miscellaneous Appeal (Motor Vehicle Act) from the year 2020 onwards. 16. Criminal Appeal of the year 2003 (At 2:15 PM or after completion of DB-I list whichever is earlier) 18. Miscellaneous Appeal (Motor Vehicle Act) from the year 2020 onwards. 19. Criminal Appeal of the year 2003 (At 2:15 PM or after completion of DB-I list whichever is earlier) 19. Criminal Appeal of the year 2003 (At 2:15 PM or after completion of DB-I list whichever is earlier) 20. Criminal Appeal of the year 2003 (At 2:15 PM or after completion of DB-I list whichever is earlier) 20. Criminal Appeal of the year 2003 (At 2:15 PM or after completion of DB-I list whichever is earlier)		Single Bench - VII	
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12. Single Bench - IX Hon'ble Mr. Justice Rakesh Mohan Pandey Special Bench Hon'ble Mr. Justice Radhakishan Agrawal 13. Special Bench Hon'ble Mr. Justice Radhakishan Agrawal Special Bench Hon'ble Mr. Justice Sanjay Kumar Jaiswal Special Bench Hon'ble Mr. Justice Sanjay Kumar Jaiswal Special Bench Hon'ble Mr. Justice Sanjay Kumar Jaiswal Special Bench Hon'ble Mr. Justice Radhakishan Agrawal	•••	_	
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Verma onwards ➤ Acquittal Appeals and Leave to Appeals	16.	_	from the year 2020 onwards. > Criminal Appeal from the year 2011
			onwards > Acquittal Appeals and Leave to Appeals

Sd/-(CHIEF JUSTICE) e/ /03/2024

HIGH COURT OF CHHATTISGARH, BILASPUR

Endorsement No. 3813 /R.(J.)/2024

Bilaspur, Dated: 01.03.2024

Copy forwarded for kind information to:-

1.	The P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
2.	The Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
3.	The Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
4.	The Private Secretary to Hon'ble Mr. Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
5.	The Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
6.	The Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
7.	The Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur to place it before Her Lordship.
8.	The Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
9.	The Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
10.	The Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
11.	The Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
12.	The Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
13.	The Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
14.	The Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
15.	The Private Secretary to Hon'ble Mr. Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
16.	The Private Secretary to Hon'ble Mr. Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
17.	The Registrar General, High Court of Chhattisgarh, Bilaspur.
18.	The Registrar (Vigilance / I & E / Judicial / S & A Cell), Registrar (Computerization / C.P.C.), High Court of Chhattisgarh, Bilaspur.

19.	The Registrars (Ministerial), High Court of Chhattisgarh, Bilaspur.	
20.	The Joint Registrars (M), High Court of Chhattisgarh, Bilaspur.	
21.	The Additional Registrars (Judicial / D.E.&E / Admn. / Classification), High Court of Chhattisgarh, Bilaspur.	
22.	The Advocate General, Government of Chhattisgarh, Bilaspur.	
23.	The Deputy Solicitor General of India, Central Govt., High Court Premises, Bilaspur.	
24.	The Secretary, High Court Legal Services Committee, Bilaspur.	
25.	The Secretary, High Court Bar Association, Bilaspur.	
26.	The Deputy/Assistant Registrars/ Section Officers/ In-charge (O/o AR(J) / Writ / Civil / Criminal / Central Filing Section / Cause List Section / Lawa-zima / Paper Book & Inspection / Library / Protocol Court Officer / S.W. / Supreme Court Section), High Court of Chhattisgarh, Bilaspur.	
27.	The OIC-NIC, High Court of Chhattisgarh, Bilaspur for uploading the same on Internet.	

(K. Vinod Kujur) Registrar (Judicial)